

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Yes, Sir. However, it turned out that the Grenade was a dummy.

(b) Our Missions already have detailed instructions regarding measures to be adopted to check and deal with incidents of this nature. These instructions have been further reiterated. Besides, the security of our Mission and its staff is the responsibility of the host government. They have taken suitable measures to strengthen security arrangements. They are continuing their investigation to locate the culprits.

Loss suffered due to Port and Dock Workers' Strike

513 SARDAR SWARAN SINGH
SOKHI;
SHRI M KATHAMUTHU;
SHRI MAHADEEPAK SINGH
SHAKYA;
DR. RANEN SEN
SHRIMATI ROZA DESH-
PANDE;
SHRIMATI BHARGAVI
THANKAPPAN.
SHRI NOORUL HUDA.
SHRI R. S. PANDEY;
SHRI M. RAM GOPAL
REDDY;

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the actual period for which the strike by Port and Dock workers paralysed the working of all the Ports of the Country from 15th January, 1976;

(b) the loss suffered in operation, Demurrages and foreign exchange; and

(c) the salient features of the agreement reached with the dock workers and to what extent it has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI):

(a). The strike commenced at the Ports of Bombay, Calcutta, Madras, Cochin, Kandala, Mormugao and Paradip on the morning of 16th January, 1975. At Visakhapatnam, it commenced on 17th January, 1975. The strike was called off from the 20th January and the workers resumed duty from different shifts on that date.

(b) The total number of man-days and ship-days lost due to the strike is given below.—

Man-days . Approximately 4.5 lakhs
Ship-days 636

It is not possible to quantify the loss suffered by shipowners, importers and exporters in demurrages and foreign exchange..

(c) A copy of the agreement dated 19-1-1975 is laid on the Table of the House. [Placed in Library. See No. LT-8937/75]. In pursuance of paragraph 2(iv) of this agreement, further discussion were held with the representatives of Port and Dock workers and a second agreement was reached on 18-2-1975, copy attached (Annexure II.) The Port and Dock authorities are now being advised to make payments to the workers accordingly.

Utilisation of services of Navy and Army for Unloading of Goods during Strike period

514. SHRI M. KATHAMUTHU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government utilised the services of Navy and Army to assist the Port authorities in unloading goods during the course of Port and Dock workers strike; and

(b) if so, an outline thereof and the additional expenditure incurred by Government thereby?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) and (b). A limited number of Naval and Army personnel were deployed at the Ports of Bombay,